

MINUTES OF THE 5th INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 16.11.2012
Venue : Room No.108, Udyog Bhawan, New Delhi
Time : 3.00 pm

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri G.K. Panda, AERB
- (iii) Shri Hardeep Singh, Jt.DGFT
- (iv) Shri B.K. Sachdeva, Dy.DGFT
- (v) Shri D.C. Katoch, FTDO

The Chairman welcomed the members of the Committee and informed that till date 19 new PSIAs have been approved as Pre Shipment Inspection Agencies (PSIA). Out of the 19 approved PSIA, some have represented for addition of more country / area of operation. Therefore 19 cases have been placed before the Committee for consideration.

2. The Committee after due deliberations took following decision in each case:-

Case No.	Name of Applicant / File Number
1	American Quality Assessors India (P) Ltd., Hyderabad [01/53/162/774/PSIA/AM13/A-44/IC]
Decision	The Committee noted that the firm has not furnished the requisite information in the AERB format. Therefore, decided to defer the case for want of information from the firm in the proforma prescribed by AERB.
2	Worldwide Inspection Services SARL, West Africa [01/53/162/162/AM13/W-3/IC]
Decision	The Committee considered the application and noted that a Show Cause Notice has been issued to the firm. The firm has furnished reply stating that they have not issued any such PSIC and requested to provide a copy of the PSIC. Since, the Customs had not forwarded the copy of the PSIC, they have been requested vide our letter dated 14.10.2012 to furnish the same to examine the matter. However, reply from Customs is awaited despite reminder dated 14.11.2012. The Committee, therefore, decided to defer the case.
3	World Wide Logistic Survey & Inspection (WLSI) Group and Affiliates, SAKET,

	New Delhi [01/53/162/776/AM13/PSIA/W-11/IC]
Decision	The Committee noted that on receipt of a reference from Customs, Kandla that Battery Scrap and War material, a Show Cause notice was issued to the firm on 21.8.2012. Firm has furnished the reply vide letter dated 8.10.2012 that they have not issued such PSIC in the matter. They have furnished a list of all the PSIC issued during the period of one year and the PSIC in question are fake. Customs has been requested to inform the latest position of the case. The representatives of AERB informed that the information furnished by the firm regarding the Handheld Survey Meter and Portable Spectrometer and other technical parameters appears to be in order. The Committee, in principle, agreed that as per the information furnished by the firm in AERB format, they may be allowed to inspect in 09 territories. However, the same may be notified only after SCN is finalised.
4	GEO Chem Middle East, Dubai, UAE [01/53/162/769/PSIA/AM13/G-23/IC]
Decision	The representative of AERB examined the information furnished by the firm in the format prescribed by AERB and confirmed by E Mail that the information provided by the firm found to be suitable. They are having 14 Nos. of Handheld Survey Meter and 08 Nos. Portable Spectrometer. It has been decided to approve the firm as PSIA for 8 territories (i) Russia, (ii) Bangladesh, (iii) UAE, (iv) Oman, (v) Kuwait, (vi) European Union, (vii) USA and (viii) Australia.
5	Salamax 1894 (Pty) Ltd., South Africa [01/53/162/861/PSIA/AM13/S-66/IC]
Decision	The representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for the territory South Africa.
6	National Marine Consultants Inc, USA [01/53/162/858/PSIA/AM13/N-30/IC]
Decision	The representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for the territory USA and India.
7	Best Mulyankan Consultants Ltd., Mumbai [01/53/162/442/AM-13/PSIA/B-14/IC]

Decision	The Committee noted that firm has placed order for procurement of Radio Nuclear Identifier and also furnished the serial number. However, they have not taken the delivery of the equipment. The Committee after due deliberations decided that a decision will be taken only after furnishing the documentary evidence that the firm has taken the delivery of the equipment.
8	TUV Rheinland India Pvt., Ltd., Banglore [01/53/162/564/AM-13/PSIA/ T-14/IC]
Decision	The Committee noted that the firm has indicated "NO" in Column 10 and 11 of the Portable Spectrometer. The Committee, therefore, decided that the firm is required to furnish a clarification regarding equipment not being able to identify automatically of normally encountered radionuclide's like Co-60, Cs-137, Ir-192, Norm etc.
9	Marine Inspection & Logistics International, Rotterdam [01/53/162/PSIA/AM13/M-31/IC]
Decision	The representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for the two territories (i) EU and (ii) USA.
10	Valueguru Chartered Engineers and Valuers P Ltd., Chennai [01/53/162/877/PSIA/AM13/V-13/IC]
Decision	The representatives of AERB informed that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The Committee after due deliberations decided to approve the firm as Pre-Shipment Inspection Agency for the one territory i.e. Singapore.
11	Pt. Proteknika Jasapratama Limited, Jakarta [01/53/162/902/PSIA/AM13/P-27/IC]
Decision	The Committee noted that the firm has not filled the last two columns of Portable Spectrometer. The Committee, therefore, decided to defer the case and the firm is required to furnish the complete information & proper details in AERB format
12	Humber Inspection International Ltd, U.K [01/53/162/685/AM-13/PSIA/H-18/IC]
Decision	The Committee noted that the applicant has furnished information in AERB format in respect of only Handheld Survey Meter. However, they have not indicated the details

	of Portable Spectrometer. The committee, therefore, decided to defer the case and the firm is required to furnish information in respect of portable spectrometer.
13	GEO Chem Laboratories P Ltd., Mumbai [01/53/162/771/PSIA/AM13/G-22/IC]
Decision	The Committee noted that the firm has placed the order for Portable spectrometer and handheld survey meter and not yet received the delivery from suppliers. The Committee, therefore, decided to defer the case.
14	Asia Globe Trade Ltd., Hongkong [01/53/162/845/PSIA/AM13/A-48/IC]
Decision	It was brought to the notice of the Committee that the firm was approved as PSIA for 07 territories (i) i.e. Malaysia, USA, Canada, South Africa, Mozambique, Kuwait and Singapore. The firm has requested for addition of UK / EU – UAE – Australia as they fulfil the eligibility criteria. The rep. of AERB present in the meeting informed that the firm is having 11 Nos. of Digital Dosimeter, which is a combination of both handheld survey meter and portable spectrometer and can be used at 11 territories separately. The Committee after due deliberations decided to add 4 more territories i.e. (i) UK , (ii) EU, (iii) UAE and (iv) Australia.
15	Geo Chem Far East Pte Ltd., Singapore [01/53/162/846/PSIA/AM13/G-24/IC]
Decision	It was brought to the notice of the Committee that the firm was approved as PSIA for one territory Singapore. The firm has now stated that they are having 18 Handheld Survey Meters and 09 Portable Spectrometers and also furnished the branch wise equipment details and requested for addition of 09 Territories. The Committee after due deliberations decided to add 09 territories as South Africa, Thailand, China, Indonesia, Philippines, Vietnam, Bangladesh, Japan and Taiwan.
16	Nectar Inspection Services L.L.C. UAE [01/53/162/387/AM13/N-11/IC (PSIA)]
Decision	It was brought to the notice of the Committee that the firm was approved as PSIA for two territories (i) UAE and European Union. Now, they have purchased additional spectrometers and furnished the information in AERB format. Hence, the Committee decided to add 3 more territories i.e. (i) Canada, (ii) USA and (iii) Africa.
17	Ravi Energie Pvt. Ltd., Baroda [01/53/162/Misc/AM11/R-38/IC]
Decision	The Committee noted that the applicant has been approved for India and there is a delicacy for North America along with two other territories i.e. UAE and UK. The firm has now requested for amendment in the

	territories. The representative of AERB informed that though the firm is having 42 radioactive radiation detectors, but they have only 5 spectrometers which are sufficient only for 5 territories. The Committee, after due deliberations decided that the firm should indicate their preferences for 5 territories already approved for amendment.
18	Inspectorate Griffith India P Ltd., United Kingdom [01/53/162/775/AM13/PSIA/I-17/IC]
Decision	The Committee noted that the applicant firm has furnished the information regarding portable spectrometer and furnished the information in AERB format with serial number. However, they have not furnished the complete details of Radiation Monitor. Therefore, the Committee decided to defer the case for want of complete details of handheld survey meters from the firm.
19	Worldwide Inspection Services Pvt. Ltd., Kingsway Camp, Delhi [01/53/162/161/AM-13/W-2/IC]
Decision	The Committee noted that applicant was approved as PSIA for 6 countries i.e. UAE, USA, South Africa, UK, Australia and Georgia. Now, they have requested for European Union including UK. The Committee, after due deliberations decided that the firm may be allowed for pre shipment Inspection either in EU or UK and the firm may indicate their choice for the same.
20	A/S Baltic Control Ltd., Denmark 01/53/162/438/AM13/PSIA/B-13/IC
Decision	The Committee noted that applicant has been approved as PSIA European Union. Now, they have made more equipment available and furnished the information in the AERB format and requested for inspection service in North, Latin and South America. The representative of AERB informed that on the basis of the information furnished by the firm only two new territories can be allowed for inspection. The Committee, therefore, decided to approve the case for two territories. However, the firm should indicate their preference for the same.
21	New India Shipping Corporation, Mumbai 01/53/162/973/AM13/PSIA/N-38/IC
	The Committee noted that the applicant is having 04 Radio Nuclear Identifier and 7 Nos. of Explosives Detection System. The representative of AERB informed that on the basis of the information furnished by the firm 04 territories can be allowed for inspection. The Committee, therefore, decided to approve the case for 04 territories. However, the firm should indicate their preference for the same.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on **7th December 2012 at 3.00 p.m.**

The meeting ended with vote of thanks to the Chair.

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